

**(iii) Need for setting up of a low power T.V. transmitter at Manathody in Wyanad district of Kerala**

SHRI MULLAPALLY RAMCHANDRAN (Cannanor) : Mr. Speaker, Sir, when fast and vast developments are being made by Doordarshan in the media sector and television facilities are being reached to almost every nook and corner of the country, Wyanad District which is one of the most Backward districts in Kerala with highest tribal population, has been sadly neglected. However, the then hon. Minister for Information and Broadcasting had given some hope to the people of this area when he assured them last year that a low power T.V. transmitter would soon be set up at Manathody in Wyanad District, Kerala. But since no progress is seen to be made towards realization of this project, the people of this area are getting agitated and disillusioned.

I, therefore, earnestly request the hon. Minister for Information and Broadcasting to initiate early steps for setting up a Low Power T.V. Transmitter at Manathody, Wyanad District, Kerala.

**(iv) Need to amend the Constitution to ensure Right of Employment as Fundamental Right**

SHRI SUNIL KHAN (Durgapur) : Mr. Speaker, Sir, the article 16 of part III of the constitution governs and stands guarantee of equal opportunity in matters of public employment for the citizens of India. The article 39(a) of the constitution states *inter alia* that "The State shall, in particular, direct its policy towards securing that the citizen, men and women equally, have the right to an adequate means of livelihood." But after 49 years of Independence, we find millions of unemployed youths in our country.

In order to implement the Directive Principles of the Constitution, as provided in article 39(a) and to achieve the goal of the much acclaimed of Poverty Elimination Programme, it has become extremely necessary to make suitable amendment in the part III of the Constitution to ensure 'Right of Employment' as fundamental right.

This is a demand of millions of youths from all over India.

I, therefore, request to the Central Government to take some necessary action in the matter.

**(v) Need for construction of A fly-over across the Rail Gate in Tuni, Andhra Pradesh**

SHRI T. GOPAL KRISHNA (Kakinada) : Sir, Tuni in Andhra Pradesh is one of the important towns. It is surrounded by large number of backward villages. The town which is commercially active, attracts large number of floating population daily. Unfortunately, smooth flow of traffic in this town is hampered due to a rail line

which divides the town and a Gate on this line for almost 14 hours in a day is closed resulting in frequent traffic jams. The villagers who bring their agricultural products like fruits, vegetables etc., to the local market are put to a lot of inconvenience due to closure of this rail gate. Further, nearby there is a sugar factory which transports its product to the town daily by trucks/tractors. The closure of this rail gate for most part of the time daily, has become an irritant for public. Here, I would like to mention that Tuni Railway Station is on the trunk route leading to Calcutta and many super fast/express/goods trains pass through this town.

With a view to help the public, I request the hon. Railway Minister to consider construction of a fly-over bridge across this rail gate in Tuni at an early date. In the meantime, a survey can be made by rail authorities to assess the hardships of the public etc.

18.14½ hrs.

**RESOLUTIONS RE: NOMINATION TO PARLIAMENTARY COMMITTEE TO REVIEW THE RATE OF DIVIDEND PAYABLE BY INDIAN RAILWAYS TO GENERAL REVENUES**

MR. SPEAKER : Now, Shri Paswanji, to move the Resolution.

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Speaker, Sir, I beg to move the following Resolution:-

"That this House do resolve that a Parliamentary Committee consisting of twelve members of this House to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matter in connection with Railway Finance vis-a-vis General Finance and to make recommendations thereon."

[English]

MR. SPEAKER : The question is :

"That this House do resolve that a Parliamentary Committee consisting of twelve members of this House to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matter in connection with Railway Finance vis-a-vis General Finance and to make recommendations thereon."

*The motion was adopted.*